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#### Balram and others v. State of M.P and others 1.

Writ Petition Nos. 927-928 of 1987 with Writ Petition Nos. 1185, 1479-82, 1337-45,483 of 1987, 1120 of 1987.1469 of 1986 and 1692-95 of 1986. Decided on 29.10.1991.(1992) Supp (2) Supreme Court Cases 93)

#### 2. Balram and others v. State of M.P and others

Writ Petition (Cvil) Nos. 927-28, 1185, 1479-82, 1337-45, 483 & 1120 of 1987 and 1469 of 1986, Decided on 26.09.1989(AIR 1990 SC 44)

#### 3. Bandhua Mukti Morcha v. Union of India and others,

IA No. 5 in WP (c) No. 2135 of 1982, Decided on 11.01.2000.(2000) 9 Supreme Court Cases 322)

#### 4. Bandhua Mukti Morcha v. Union of India and others,

IA No. 5 in WP (c) No. 2135 of 1982 with Suo Motu Contempt Petition (c) No.245 1998 in IA No. 5 of 1996 in WP (C) No. 2135 of 1982, Decided on16.11.1999. (2000) 10 Supreme Court Cases 104)

#### Bandhua Mukti Morcha v. Union of India and others. 5.

IA No. 5 of 1996 in Writ Petition (c) No. 2135 of 1982 with Suo Motu Contempt Petition (c) No. 245 of 1998 in IA No. 5 in WP (c) No.2135 of 1982 Decided on 15.09.1998 (1999) Supreme Court Cases (L&S) 656)

#### Bandhua Mukti Morcha v. Union of India and others 6.

Writ Petition No. 2135 of 1982 Decided on 13.08.1991(1991) 4 Supreme Court Cases 177).

#### Bandhua Mukti Morcha v. Union of India and others 7.

Writ Petition No. 2135 of 1982 Decided on 21.02.91(1991) 4 Supreme Court Cases 174)

#### 8. (1) Bandhua Mukti Morcha (1) State of Tamil Nadu

v.

#### (2) Mehboob Batcha

(2) State of Madras Writ Petition No. 574 with Writ Petition No. 633 of 1986

Decided on 16.10.1986 (1986) Supp Supreme Court Cases 541)

#### 9. Bandhua Mukti Morcha v. Union of India and others

Writ Petition No. 2135 of 1982 Decided on 16.12.1983 (Judgment)

## 10. Chhattisgarh Krishak Mazdoor sangh v. State of Madhya Pradesh and others.

Writ Petition No. 1330 of 1983 Decided on 09.12.1986 (1987) Supp Supreme Court Cases 198)

## 11. Kameshwar Prasad Sharma 'Slave' President, Bandhua Mukti Morcha, Bihar v. State of Bihar and others,

Criminal Miscellaneous Petition No. 3473-3474 of 1991 in. W.P (Crl.) No 1366 of 1982, Decided on 19.03.1993 (1992) 3 Supreme Court Cases 19)

## 12. Labourers working on Salal Hydro-Electric Project v.State of Jammu and

#### Kashmir

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#### 13. Mukesh Advani v. State of M.P.

Writ Petition No. 1232 of 1982, Decided on 2.05.1985 (AIR 1985 SC 1363)

### 14. Neeraja Chaudhary v. State of M.P

Writ Petition (Crl.) No. 1263 of 1982, Decided on 08.05.1984(AIR 1984 SC 1099)

## 15. P. Sivaswanny v. State of Andhra Pradesh

Writ Petition (Criminal) No. 1574of 1982, Decided on 10.08.1988. (AIR 1988 SC1863)

## 16. People's Union for Civil Liberties v. Union of India and others

Writ Petition (C) No. 560 of 1994 Decided on 26.03.1996 (1998 (8) Supreme Court Cases 485)

## 17. People's Union for Democratic Rights and others v.Union of India and others

Writ Petition No. 8143 of 1981 Decided on 18.09.1982 (AIR 1982 SC 1473)

## 18. Public Union for Civil Liberties v. State of T.N and others,

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Decided on 5.5.2004.(2004) 12 Supreme Court Cases 381)

### 19. Public Union for Civil Liberties v. State of T.N and others,

Writ Petition (c) No. 3922 of 1985,

Decided on 08.10.2003. (2004) 12 Supreme Court Cases 386) (I)

#### 20. Public Union for Civil Liberties v. State of T.N. and others,

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Decided of 15.07.2003.(2004) 12 Supreme Court Cases 386) (II)

#### 21. Public Union for Civil Liberties v. State of T.N. and others,

Writ Petition (c) No. 3922 of 1985,

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#### 22. Public Union for Civil Liberties v. State of T.N. and others,

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Decided on 19.1.2001.(2004) 12 Supreme Court Cases 385)

### 23. Public Union for Civil Liberties v. State of T.N. and others,

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#### 24. Public Union for Civil Liberties v. State of T.N. and others,

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Decided on 19.11.1996. (2004) 12 Supreme Court Cases 388)

## 25. Public Union for Civil Liberties and other v. State of T.N. and others.

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#### 26. Ram Pal v. Maishi Lal Raj Kumar and others

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#### 27. Sanjit (Bunker) Roy v. State of Rajasthan.

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Decided on 20.01.1983(AIR 1982 SC 328)

### 28. Sankar Mukherjee and others v. Union of India and others

Writ Petition No. 2123 of 1982

Decided on 16.11.1989(AIR 1990 SC 532)

# 29. **Santhal Pargana Antyodaya Asharm v. State of Bihar and others** Writ Petition No. 13450 of 1983, Decided on 19.12.1986.(1987) Supp Supreme Court Cases 141)

30. **T. Chakkalackal v. State of Bihar and others,**Writ Petition No. 10237 of 1985,
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31. **Upendra and others v. State of M.P. and another** Writ Petition (Civil/Crl.) No. 1071 of 1986 Decided on 25.09.1986. (1986) Supp Supreme Court Cases 558)

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